

**NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD  
Court - 2**

**TP 69 of 2019 [TP 199/2016(CP 198 of 2007) with TP 199-A/2016(CA 112 of 2013)]**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)  
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.05.2021**

Name of the Company: Jagran Prakashan Ltd  
V/s  
Jagran Publication Pvt Ltd & Ors

Section 397-398 of the Companies Act

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**  
**(through video conferencing)**

In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

List the matter on 15.07.2021.

**VIRENDRA KUMAR GUPTA**  
**MEMBER TECHNICAL**

Dated this the 06<sup>th</sup> day of May, 2021

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**